GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:1629 ANSWERED ON:22.08.2012 SURPLUS COAL TO STATES Chavan Shri Harischandra Deoram

Will the Minister of COAL be pleased to state:

(a) whether there is any proposal to allow the developers of captive coal mines to sell the surplus coal to the States;

(b) if so, the details thereof;

(c) whether the Planning Commission has recommended to open up trading in coal to private players;

(d) if so, whether the Government has accepted the proposal; and

(e) if so, the time by which it is likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a): No, Sir.

(b): Does not arise in view of reply given to (a) above.

(c) to (e): Based on the recommendation of the Planning Commission, a Bill was introduced in the Parliament to amend the Coal Mines (Nationalisation) Act, 1973 to provide for private participation in coal mining for non-captive use. The said Bill has been pending in Rajya Sabha since 2000.